

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Present:

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

&

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Tuesday, the 4th day of May 2021/14th Vaisakha, 1943WP(C) No.10809/2021PETITIONER

VAISHAK T.K., AGED 33 YEARS

S/O. BHASKARAN, THALAYANCHERYKUNI HOUSE, OORALLOOR P.O.,
KOYILANDI TALUK, KOZHIKODE DISTRICT, PIN-673620.RESPONDENT

1.STATE OF KERALA

REPRESENTED BY THE HOME SECRETARY, SECRETARIAT,
THIRUVANANTHAPURAM, PIN-695001.

2.THE STATE POLICE CHIEF KERALA,

KERALA POLICE HEAD QUARTERS, KERALA, PIN-695010.

3.THE DEPUTY SUPERINTENDENT OF POLICE,

DISTRICT CRIME BRANCH, ERNAKULAM RURAL, OFFICE OF THE DEPUTY
SUPERINTENDENT OF POLICE, DISTRICT CRIME BRANCH, ERNAKULAM
RURAL, ALUVA, ERNAKULAM DISTRICT, PIN-683101.

4.THE STATION HOUSE OFFICER,

MUNAMBAM POLICE STATION, ERNAKULAM RURAL, ERNAKULAM
DISTRICT, PIN-683515.

Writ Petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 4th respondent to preserve the visuals from the CCTV installed in Munambam police station on 16.04.2021, pending consideration of the Writ Petition (Civil), in the interest of justice.

This petition again coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and this court's order dated 30-04-2021 and upon hearing the arguments of M/S M.B.SHYNI, SHRI.PRASANTH K.T., Advocates for the petitioner the court passed the following

DEVAN RAMACHANDRAN & Dr.KAUSER EDAPPAGATH, JJ.

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W.P.(C)No.10809 of 2021
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Dated this the 4th day of May, 2021

ORDER

Devan Ramachandran, J.

The allegations of the petitioner in this writ petition are certainly ones which should engage the attention of the State Police Chief.

The petitioner alleges that he was apprehended by certain Police officers for not wearing a mask in a public place and that he was showered with invectives and subject to "torture".

We do not for a moment say, at this time, that the allegations of the petitioner are true; but we are certain that if they are, then it requires apposite reaction from the State Police Chief.

We, therefore, adjourn this matter to be called on 07.05.2021, within which time, the State Police Chief will look into Ext.P1 and inform this Court through, a proper pleading, as to the veracity of the allegations in this writ petition.

H/o.

**DEVAN RAMACHANDRAN,
JUDGE**

**Dr.KAUSER EDAPPAGATH,
JUDGE.**

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/true copy/

Sd/- ASSISTANT REGISTRAR

EXHIBIT P1 - A TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT DATED 18.4.2021.

For information purpose only

